

17.40 hrs.

RE: PUBLIC FINANCIAL INSTITUTIONS LAWS (AMENDMENT) BILL

MR. CHAIRMAN: Now, we shall proceed to item No. 11.

MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): A number of Members have represented to me about this item that they would prefer it to go to the Select Committee. I have conveyed it to the Finance Minister. He was good enough to say that he would consider it. But, he said that he would like to have some time.

Therefore, I mentioned this to such of the leaders of the Opposition as were here. They all agreed that we might not take up this item today but that it might be taken up later on. You may, therefore, proceed to take up the next item.

17.41 hrs.

PUBLIC WAKFS (EXTENSION OF LIMITATION) DELHI (AMENDMENT) BILL

MR. CHAIRMAN: So, we shall take up the next item—Item No. 12. Shri Mohsin.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, I beg to move:

"That the Bill further to amend the Public Wakfs (Extension of Limitation) Act, 1959, as in force in the Union Territory of Delhi, as passed by Rajya Sabha, be taken into consideration".

Sir, this is a very simple Bill. As the hon. Members are aware, the partition of the country had created some problems for the wakfs' property in this country. Some of the wakf properties went into unauthorised possession and they were claiming adverse possession over those properties. Hence, the Public Wakfs (Extension of Limitation) Act 1959 was enacted to extend the period of limitation into 15th

August, 1967, in respect of suits for recovering all the immovable properties forming part of Public Wakfs which are under adverse possession. The period of limitation was extended twice. It was extended upto 31-12-1972. When the Public Wakfs' (Extension of Limitation) Act 1959 was extended it was expected that by that time the survey of the wakfs' property in Delhi would be over. But, unfortunately, the survey of the Wakf property has not yet been completed in Delhi. Hence, we had to come again for further extension of the limitation. So, this Bill is intended to extend the limitation period in the Union Territory of Delhi upto 31-12-1975 for filing of suits for recovering possession of property of Public Wakfs.

So, I commend this Bill for the acceptance of this House.

MR. CHAIRMAN: Motion moved:

"That the Bill further to amend the Public Wakfs (Extension of Limitation) Act, 1959, as in force in the Union Territory of Delhi, as passed by Rajya Sabha, be taken into consideration".

Shri Ramavatar Shastri.

श्री रामावतार शास्त्री (पटना) : सभापति जी, वकफ के नाम पर हमारे देश में बहुत बड़ी मात्रा में सम्पत्ति एकत्रित होती है और दुख की बात है कि उस सम्पत्ति का ज्यादातर दुरुपयोग होता है। केवल दिल्ली में ही नहीं, हिन्दुस्तान के कोने कोने में। उसके दुरुपयोग को रोकना, और वकफ की सम्पत्ति का सार्वजनिक हित में उपयोग करना—सरकार की मंशा रही है और इस विधेयक को पेश करने में भी सरकार की यही मंशा है। जब आप की यही मंशा है तो फिर यह बात समझ में नहीं आती कि बारबार आप समय बढ़ाने का विधेयक लेकर क्यों आते हैं। क्या इस बात की आवश्यकता नहीं है कि आप कोई स्थायी बिल लेकर आएं जिस के तहत वकफ की सम्पत्ति की देखभाल आप ठीक से करवा सकें, उस के दुरुपयोग को रोक सकें और साथ ही उस का प्रयोग आम जनता, आम मुस्लिम जनता के हित में किया जा सके।